

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in Application under Section 482 No. 38659/2016 passed by the High Court of Judicature at Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017- EXEMPTION FROM FILING O.T. and IA No.125040/2017-I/A FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 26-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Ajay Kumar Talesara, AOR

For Respondent(s)

Mr. Akshay Amritanshu, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Ashutosh Jain, Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Amnitesh Raj, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Ms. Ananya Sahu, Adv.

Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for respondent No.2 seeking adjournment, as prayed these petitions are adjourned for two weeks.

(ANITA MALHOTRA)
AR-CUM-PS

(KAMLESH RAWAT)
COURT MASTER